

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

REVIEW PETITION NO 20/2002 in
ORIGINAL APPLICATION NO: 1049/99

CORAM: Hon'ble Shri B.N. Bahadur, Member (A)

Hon'ble Shri S.L. Jain, Member (J)

Baban Sandu Suryavanshi ...Applicant

V/s

Union of India and others. ...Respondents.

By Advocate Shri R.R. Shetty.

TRIBUNAL'S ORDER ON REVIEW PETITION NO 20/2002 DATED:28.11.2002

This is an application under Rule 17 of the CAT Procedure Rules 1987 for review of the order passed in OA 1049/99 dated 3.12.2001.

2. The applicant has filed Review Petition No. 22.4.2002 alongwith delay condonation application. The ground stated in delay condonation application is that after receipt of copy of the order, the Advocate of the applicant addressed a letter to the applicant alongwith copy of judgement. The applicant received the letter sometime in the first week of April 2002. It is worth mentioning that the certified copy of the order was supplied to the advocate on 20.1.2002. The applicant very cleverly not mentioned the date on which the advocate has addressed the letter to him, and when posted. He has also not placed the letter alongwith envelop on record to satisfy the Tribunal about the said Act. The delay can be condoned provided all the facts are truely mentioned and supported by relevant documents. In such circumstances we do not find any ground to condone the delay as no documents are placed on record.

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3. In the result the M.P. for condonation of delay deserves to be dismissed and is dismissed accordingly. Therefore the Review Petition being barred by time also deserves to be dismissed as such. ^{and is dismissed.} No order as to costs.

S.L.Jain
(S.L.Jain)
Member(A)

B.N.Bahadur
(B.N. Bahadur)
Member (A)

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